



THE HIGH COURT OF KERALA

Ernakulam-682031
Email: dsec.hc-ker@gov.in
Phone: 0484-2562985
Fax: 0484 2562451

No: **D2-29569/2018**

Date: **22-12-2018**

NOTIFICATION

Sub: Designation of Senior Advocates of the High Court – Section 16 (2) of the Advocates Act 1961 read with Rule 2 of the High Court of Kerala (Designation of Senior Advocates) Rules, 2018 - regarding
Read: Judgement dated 12.10.2017 of the Honourable Supreme Court in WPC 454/2015

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In exercise of the powers conferred by Section 16(2) of the Advocates Act, 1961 (Central Act 25 of 1961) read with Rule 2 of the High Court of Kerala (Designation of Senior Advocates) Rules, 2018, the High Court of Kerala hereby designates the following Advocates as Senior Advocates with effect from 18.12.2018

1. Sri. Gopinath P
'Ram- Meena' House,
Valanjabalam, Cochin – 682 016 /
M/s Menon & Pai, Advocates,
I.S. Press Road, Cochin- 682 018
2. Sri. P. Viswanathan
Karthika, Asoka Road,
Kaloor, Kochi – 682 017
3. Sri. George Poonthottam
Poonthottathil, Perandoor Road
Kaloor, Kochi – 682 017

(By order)

K. Haripal

Registrar General

Copy to:

The Secretary General, Supreme Court of India (with C/L)

The Secretary, Bar Council of India, New Delhi

The Secretary, Bar Council of Kerala

The Secretary of all State Bar Councils in India

The Advocate General, Kerala (C/L)

Sri. N.N. Sugunapalan, Senior Advocate (with C/L)

The District Judges in the State

All officers, High Court of Kerala

All Sections, High Court of Kerala

The IT Section, High Court (The section shall publish the notification in the website of the High Court of Kerala immediately)

The Private Secretary to the Honourable the Chief Justice

The Private Secretary to the Honourable Judges of the High Court

The Confidential Assistants to the Registrars, High Court

The Secretary, Kerala High Court Advocates' Association

The Notice Board, High Court

The Administrative Records Section (2 copies)

The File/Stock File

Copy submitted to:

The Honourable Judges